

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 282 of 1994

Tuesday this the 15th day of February, 1994

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
THE HON'BLE MR.P.V.VENKATAIR ISHNAN, ADMINISTRATIVE MEMBER

P.V.Korah,  
Compounder (Qualified)  
Naval Armament Depot.  
Aluva. ....Applicant

(By Advocate Mr.P.K.Madhuseedhanan)

Vs.

1. Union of India represented by the Secretary, Ministry of Defence, New Delhi.
2. The Flag Officer Commanding-in-Chief, Headquarters, Southern Naval Command, Kochi.4.
3. The General Manager, Naval Armament Depot, Aluva. ....Respondents

(By Advocate Mr.Mathew J Nedumpara, ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

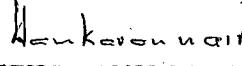
Applicant seeks a declaration that he is entitled to be placed in the revised scale of Rs.1350-2200. He has raised several grounds to support his contentions and he has also relied on the decision of the Supreme Court in Manganese Ore (India) Ltd. Vs. Chandilal Saha and others, AIR 1991 SC 520 for the same purpose. We find that he has made Annexure A5 representation raising identical

contentions. Third respondent will forward that representation to second respondent and second respondent shall take a decision thereon passing a reasoned order within five months from today.

2. Application is disposed of as aforesaid.  
No costs.

Dated 15th February, 1994.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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